

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Service Tax Appeal No. 378 of 2012

(Arising out of Order-in-Original No. 15/2011-ST dated 30/09/2011
passed by the Commissioner of Service Tax, Trivandrum)

**Callabera Enterprises Software
Solutions Pvt. Ltd.**

5th Floor, Thejaswini Building, Technopark,
Trivandrum – 695 581

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax
Trivandrum**

T.C. No.26/334 (1&2),
I.C.E Bhavan, Press Club Road,
Trivandrum – 695 001
Kerala

Respondent(s)

Appearance:

Mr. Kuriyan Thomas, Advocate
Menon & Pai
P.B. No.1911, I.S Press Road,
Cochin – 682 018
Kerala

For the Appellant

Mrs. C.V. Savitha, Superintendent (AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20163 / 2021

Date of Hearing: 16/06/2021

Date of Decision: 16/06/2021

Per : Bench

Learned counsel for the appellants submits that the appellants have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the Discharge Certificate, the present appeal is dismissed as deemed to have been withdrawn.

(Order was pronounced and dictated
in Open Court on **16/06/2021**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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